

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION AND BROADCASTING**

**LOK SABHA  
UNSTARRED QUESTION NO. 1023  
TO BE ANSWERED ON 08/02/2022**

**OBJECTIONABLE PROGRAMME IN PRIVATE REGIONAL TV CHANNEL**

**1023. SHRI A.K.P. CHINRAJ:**

Will the Minister of INFORMATION & BROADCASTING

be pleased to state:

- (a) whether the Government has received any complaint regarding telecast of an alleged objectionable programme by prominent private Tamil TV channels;
- (b) if so, the details thereof;
- (c) whether the Government has received any comments from the said Tamil TV channel in this regard;
- (d) the details of the provisions violated by the said TV Channel in telecasting the said TV show; and
- (e) whether the Government has sought explanation from the said TV channel, if so, the details thereof along with the relevant rules or provisions invoked in the regard?

**ANSWER**

**MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER  
OF YOUTH AFFAIRS AND SPORTS, (SHRI ANURAG SINGH THAKUR)**

**(a) to (e): All programmes telecast on private satellite TV channels are required to adhere to the Programme Code laid down under the Cable Television Networks (Regulation) Act, 1995 and the rules framed thereunder.**

**The Ministry has received complaints/grievances regarding content of television channels including channels in Tamil language. The complaints/grievances are addressed in accordance with the Cable Television Networks (Amendment) Rules, 2021 dt. 17.06.2021**

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